

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1872
TO BE ANSWERED ON 10.03.2021**

CHILDREN WORKING AS DOMESTIC SERVANT

1872 # SMT. KANTA KARDAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has launched a countrywide campaign to identify the children under the age of 14 working as domestic servants and send them to school;**
- (b) if so, the details thereof;**
- (c) the steps taken/being taken by Government in consultation with the States in this regard; and**
- (d) the other stringent steps taken by Government to eradicate domestic child labour in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Government has enacted Child & Adolescent Labour (Prohibition & Regulation) Act, 1986 which inter-alia stipulates the complete prohibition on employment or work of children below 14 years of age in any occupation or process including domestic work and also prohibits employment of adolescents (14-18 years) in hazardous occupation and processes.

Contd..2/-

As per provisions contained in the Act, whoever employs any child or permits any child to work in contravention shall be punishable with imprisonment for a term which shall not be less than six month but which may extend to two years, or with fine which shall not be less than twenty thousand rupees but which may extend to fifty thousand rupees, or with both. Also whoever employs any adolescent or permits any adolescent to work in contravention of the provisions shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to two years or with fine which shall not be less than twenty thousand rupees but which may extend to fifty thousand rupees, or with both.

The Government is also implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Survey for identification of working children is the immediate starting point for launching and implementing the NCLP Scheme. The NCLP Project Societies headed by District Magistrate/Collector, is required to conduct survey within three years since the last survey. Children in the age group of 9-14 years, rescued/withdrawn from work are enrolled in the NCLP Project Society's Special Training Centres, where they are provided with bridge education, vocational training, mid-day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly linked to the formal education system through a close coordination with the Samagra Shiksha Abhiyan (SSA).
